

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). Yes, Sir. SAIL took over VISL on August 1, 1989.

(c) and (d). As on 31st March, 1995 VISL is not Sick Industrial Company within the meaning of Clause (o) of Sub-Section (1) of Section 3 of the Sick Industrial companies (Special Provisions) Act, 1985. However, the financial position of VISL continues to be worrisome, largely due to inadequate power supply from Karnataka Electricity Board (KEB) and non-availability of various reliefs. These issues have been taken up with the Government of Karnataka, and this will help in improving the financial position of VISL.

[Translation]

Electricity Supply Act, 1948

3247. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of POWER be pleased to state :

(a) whether States are facing power crisis after giving more power to Central Electricity Authority;

(b) whether generation capacity of power has not been mentioned in the relaxation provided to States for the project worth Rs. 100 crores;

(c) if so, the steps being taken to extend the limit of maximum megawatt capacity of the project costing Rs.100 crores;

(d) whether any proposal is under consideration to give more autonomy to the States in the power generation sector by making amendment in Electricity Supply Act, 1948; and

(e) if so, the steps taken so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) As per Section 29 of the Electricity (Supply) Act, 1948 and Notifications issued under the provisions of the Act from time to time, every Power Scheme of State Electricity Board/Generating Company estimated to

involve a capital expenditure exceeding Rs.100 crores shall be submitted to the Central Electricity Authority for its concurrence. The cost limit in respect of Schemes requiring Central Electricity Authority's concurrence was raised from Rs. 25 crores to Rs.100 crores w.e.f. 19.10.1994.

(b) Yes, Sir.

(c) Does not arise.

(d) and (e). Yes, Sir. However, a final decision notifying a change has not been taken.

[English]

Donations by PSU's

3248. DR. RAMESH CHAND TOMAR :
SHRI AMAR PAL SINGH :

Will the Minister of STEEL be pleased to state :

(a) the details of the demands of Rs.50 lakhs and above made by each public sector undertaking under his Ministry during 1995-96 so far;

(b) the amount of demands given to each P.S.U. and the purposes thereof;

(c) whether public sector undertakings in his Ministry donate to those organisations which are not engaged in activities connected with their PSU's; and

(d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) and (b). The details of budgetary provisions of Rs.50 lakhs and above sought by the Public Sector Undertakings of the Ministry of Steel at the stage of Budget Estimates 1995-96 and the amounts provided in the Detailed Demands for Grants 1995-96 of the Ministry of Steel are given below. These provisions have been made for meeting expenditure towards implementation of Voluntary Retirement Scheme and plan schemes to meet cash losses, payment of statutory dues etc.

S.No.	Name of PSUs	Projections (Demand) Made by PSUs at the B.E. 1995-96 stage (Rs. in crores)		Amount provided (Rs. in Crores)	
		Plan	Non-Plan	Plan	Non-Plan
1	2	3	4	5	6

REVENUE SECTION

A. Grants-in Aid for implementation of Voluntary Retirement Scheme

1.	Bird Group of Companies	6.20		2.00	
2.	Hindustan Steel Works Construction Limited	40.00		15.00	